CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 183/MP/2019

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 seeking adjudication of disputes arising out of the Agreement for Power Procurement executed between the Petitioner and the Respondent Nos. 2 to 5. Date of Hearing : 22.3.2022 : Shri I. S. Jha, Member Coram Shri Arun Goyal, Member Shri P. K. Singh, Member : Jindal India Thermal Power Limited (JITPL) Petitioner Respondents : Railway Energy Management Company Limited (REMCL) and 4 Ors. Parties Present : Shri Amit Kapur, Advocate, JITPL Shri Akshat Jain, Advocate, JITPL Shri Pratyush Singh, Advocate, JITPL Shri Amit Mittal, Advocate, JITPL Shri Pulkit Aggarwal, Advocate, Indian Railways REMCL Shri Pulak Srivastava, JITPL Shri Sanjay Singh, REMCL Shri Manish Towari, REMCL

Record of Proceedings

Case was called out for virtual hearing.

2. During the course of hearing, learned counsel for the Petitioner referred to the note of arguments and made detailed submissions in the matter. Learned counsel for the Respondents also made the detailed submissions in the matter by placing the reliance on the articles of Agreement for Power Procurement entered into between the parties.

3. Considering the request of the learned counsel for the parties, the Commission directed the Petitioner and the Respondents to file their respective written submissions (alongwith a brief note of argument containing highlights of written submissions in not exceeding three pages for a quick look) within four weeks with copy to other side and to include in their views regarding relevance of term "deemed" as prefixed to Performance Security under Article 9.4 of the Agreement in the written submissions. The Commission further directed the Petitioner to provide a copy of the note of arguments as relied upon to the Respondents.

4. Subject to the above, the Commission reserved the matter for order.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)